

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

**APPLICATION NUMBER :
PETITION NUMBER : CP/684/(IB)/2017
NAME OF THE PETITIONER(S) : CENTRUM CAPITAL LTD
NAME OF THE RESPONDENT(S) : SHRIRAM EPC LTD
UNDER SECTION : 9 RULE 6**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Mr. Om Prakash Eulanti
a/w Mr. ~~J~~ Sankar Mohan
1/b. Link Legal India Law
Services.

For Operational Creditor.

2. P. H. Aravindh Pandian
Sr. Adv.

for Corporate Debtor

Vishnu Mohan



ORDER

Counsel for both the parties present. Counsel for the Petitioner stated that in view of the order of the Hon'ble Supreme Court of India in CA No. 15481 of 2017 & CA No.15447 of 2017 he intended to withdraw the memo filed earlier. The petitioner's counsel prayed for time for filing the affidavit seeking permission for the endorsement on the memo to withdraw the earlier affidavit. This was objected to by the other side. Time for filing the affidavit is allowed and the petitioners counsel is directed to provide a copy of the affidavit to the other side enabling them to file a reply. Put up on 03.01.2018.

- sel ✓
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
/pb/

- sel ✓
(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)